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No: Aumapa 2022/C.R.210/Ud-24

Date : 30 August,2022

To,

The Registrar,  
Hon'ble National Green Tribunal,  
Principal Bench, New Delhi.

Subject – Original Application No.29/2020 (WZ)  
Suraj Pradip Ajmera  
Versus  
Aurangabad Municipal Corporation

Reference - Hon'ble National Green Tribunal's order  
dated March 09,2022

Respected Sir,

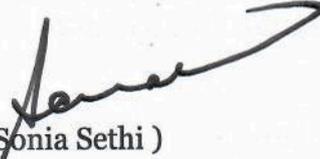
With reference to the subject mentioned above, Hon'ble National Green Tribunal vide order dated March 09,2022 directed an interaction be held at the level of the Chief Secretary, Government of Maharashtra, along with other officers to consider the possibility of laying the pipeline into the Industrial Areas for transportation of treated sewage, which can be further utilized for industrial purpose. Hon'ble Tribunal had directed to submit a report in this matter by 31<sup>st</sup> August,2022.

In adherence with the above directions Chief Secretary, Government of Maharashtra had interaction with the concerns officers. The Steering Committee under the Chairmanship of Chief Secretary and Study Committee under the Chairmanship of Collector Aurangabad has been constituted by order dated 18<sup>th</sup> August,2022. Accordingly, the Study Committee has submitted the detailed Pre-Feasibility Report on the use of STP treated water in the Aurangabad area. The said report is perused by Chief Secretary, Government of Maharashtra.

Accordingly, Collector, Aurangabad has been instructed to submit a draft of required amendments in the requisite act and rules so that Feasibility will be really workable. Also instructions has been issued to Chief Executive Officer, Maharashtra Industrial Development Corporation to submit Detail Project Report for the Sewage Treatment Plan through either Maharashtra Jeevan Pradhikaran or by appointing suitable consultant possibly within three months.

Hence, submitted this report within stipulated period. Your requested to place this report for kind perusal of Hon'ble Tribunal.

Yours faithfully,



( Dr.Sonia Sethi )

Principal Secretary,(Ud-2)  
Urban Development Department

**Preliminary Feasibility report  
on the use of STP treated water in compliance with orders passed by  
Hon'ble National Green Tribunal New Delhi in O.A. NO.29/2020  
dated 9<sup>th</sup> March,2022.**

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, while deciding the O.A. No. 29.2020 (Suraj Ajmera Vs. Aurangabad Municipal Corporation) vide order dated 09.03.2022 was pleased to direct that, an interaction be held at the level of the Chief Secretary, Government of Maharashtra, along with the Principal Secretary, Urban Development Department, Technical Experts including IIT Bombay, Regional Officer, CPCB, Member Secretary, State PCB, to consider the possibility of laying the pipeline into the Industrial Areas for transportation of treated sewage, which can be further utilized for industrial purpose.

The Hon'ble NGT also issued directions to the effect, that the committee may consider any other viable strategy for sewage treatment, interception, and diversion of sewage and the use of appropriate effective and economical technology, making the Group Housing Societies Zero Liquid Discharge, by recycling, treating sewage and after treatment in de-centralized manner and utilizing the treated sewage for horticulture, flushing, cleaning or other Non-drinking purpose.

The Hon'ble Tribunal by way of the said order was pleased to appoint the Principal Secretary, Urban Development Department as the Nodal Agency and directed that a report in the matter be filed by 31.08.2022.

**A) MEETINGS CONVENED BY CHIEF SECRETARY, GOM :-**

**I. MEETING DATED 5.8.2022:-**

In compliance with the directions issued by the Hon'ble NGT, a preliminary meeting was convened on 05.08.2022 for an academic discussion on the issue.

The following preliminary instructions were issued to the Commissioner, Aurangabad Municipal Corporation in the meeting dated 5.8.2022:

- a.** The exact water requirement for the Manufacturing/Processing / Cleaning purpose and Drinking purposes in each unit operational in the Industrial Areas in Aurangabad shall be ascertained.

- b. To explore the possibility of the use of treated water in the ongoing construction activities in Aurangabad, by holding discussions and awareness meetings with the Industrial Associations And Builder Associations.
- c. To explore the possibility of installation of the Sewage Water Treatment Plant outside the Territorial limits of Aurangabad Municipal Corporation and more specifically in Industrial Areas in Aurangabad.
- d. To initiate steps for framing by -laws, so, as to encourage the Group Housing Societies for use of the treated water for Flushing & Gardening purpose
- e. To collect the relevant data, for the purpose of the compliance of the orders passed by the Hon'ble NGT.
- f. To study the project reports regarding the use of the treated water for Industrial, Horticulture, Flushing, Cleaning purpose.
- g. To initiate steps for finalization of the policy decision ,for promoting the use of the treated water for Industrial and other Non-drinking purpose and to prepare a financial model for the said purpose.
- h. To appoint the Project Consultant for the purpose.
- i. Further instructions were issued to the Regional Director, Central Pollution Control Board Shri. Bharkumar Warma to study the different models operative in the country, regarding the use of the treated water and its impact.

The copy of the proceedings of the meeting dated 05.08.2022 presided by Chief Secretary, Government of Maharashtra is annexed herewith.

## **II. MEETING DATED 18.8.2022:-**

The Chief Secretary, Government of Maharashtra had also convened the meeting on 18.08.2022 for discussing the alternate possibility of use of Recycled and Treated Industrial and Grey water for the Industrial, Horticulture, Cleaning, Flushing and Agriculture purpose, instead of draining the said water in the Kham river.

Accordingly, Chief Secretary in the meeting dated 18.08.20022 had taken a review of the facts regarding :-

- a) The total requirement of water for the Industrial purpose and for drinking purpose,
- b) The prescribed norms for the requisite quantity of water for processing purpose,
- c) Requirement of the fresh water for the Food industry, Food pharmaceuticals and the Brewerege industries and Engineering units.
- d) The exact quantity of sewage water collected in the sewage treatment plant of the Municipal Corporation installed at Kanchanwadi, Padegaon, Jhalta and Salim Ali Sarowar Lake.
- e) The capacity of all the above four STPs and the actual quantity of sewage water treated in the said plant was also reviewed.
- f) The current status of the use of sewage water.
- g) The issue regarding the transportation of sewage from Industrial Areas and other areas in the Corporation limits to the sewage treatment plant of the Corporation and further transportation of the sewage treated water and sludge from treatment plant to the industrial areas, agricultural fields and other areas where the treated water can be used safely.

In the meeting dated 18.08.2022, the Municipal Commissioner had raised the issue that, sewage water generated from the residential areas is presently transported in the sewage treatment plant of the Municipal Corporation, Aurangabad. The total sewage generations in Aurangabad city is 96 MLD per day. Out of it 70 to 80 MLD, sewage water is presently treated in the 4 STP plants of the Municipal Corporation per day.

Further use of the said treated water in the Industrial Areas requires, laying down of dedicated underground pipeline network connecting the STP plants at Kanchanwadi, Padegaon, Jhalta and Salim Ali Sarowar Lake to the industrial units at Shendra, Chikalthana and Waluj and Bidkin. However the Municipal Corporation, cannot execute the work of laying down underground pipelines and incur expenditure beyond the corporation limits, and so the work of the laying down of the undergrounds pipeline network from STP plants to the industrial units in the Industrial Areas is required to be undertaken by the MIDC & AITL for their respective Industrial Areas.

Finally in the meeting dated 18.08.2022, the Chief Secretary Government of Maharashtra, had issued the following instructions to all the officials present in the meeting.

- a.** To prepare a final Feasibility model and estimates, for:-
  - i) completion of the work of the laying down of, underground pipeline network, for transportation of the treated water from the STP Plants of the Corporation, to the Industrial Units in the industrial areas.
  - ii) Its re-use for manufacturing, processing and cleaning purpose. The said estimates are required to be prepared by the office of the Chief Engineer, MIDC in Industrial area, AITL in DMIC limit and in limit of CIDCO by CIDCO Authority. MJP shall prepare consolidated DPR.
- b.** To initiate effective steps for encouraging the Group Housing Societies in Aurangabad Municipal Limits to utilize the treated water through centralized system, for flushing, cleaning, gardening and other the purposes and to achieve the said purpose, to explore the feasibility of the concept of grant of concession in Municipal Taxes to those Group Housing Societies or giving incentives, who are promoting the use of treated water for flushing, cleaning, gardening and other purposes.
- c.** The Regional Director, Central Pollution Control Board shall study the working process of the projects operational in Gujrat, Udaypur and Chennai wherein, the treated water is re-used for the Non-drinking purpose and submit a detail terms of reference in that regard to the Collector & District Magistrate, Aurangabad for further consideration.
- d.** It was further decided that, a Monitoring Committee headed by the Chief Secretary, be constituted for ensuring the strict compliance of the directives issued by the Hon'ble NGT vide its order dated 09.03.2022 and a Study Committee headed by the Collector & District Magistrate, Aurangabad to conduct a primary Study and study the prevailing rules, laws, Government policies for the reuse of treated water for industrial purpose, and to prepare a final model for the transportation of the recycled treated water to the Industrial Units in the Industrial Areas and the Group

Housing Societies for its reuse for the cleaning, flushing, gardening and other process purposes.

- e. It has also been resolved that the Study Committee headed by the Collector & District Magistrate, Aurangabad shall also propose the Terms of Reference for the use of recycled treated water and incentives that could be granted to the concerned Industries or Group Housing Societies who are ready for use of the recycled treated water for Non-drinking purposes.

As per directions received from Chief Secretary, the Commissioner of Municipal Corporation, Aurangabad had also convened a meeting of all officials of the Municipal Corporation, Water Sanitation Department, MIDC, MPCB, Government Engineering College on dated 10.08.2022, to discuss and suggest remedial measures for ensuring the compliance of the directions issued by a) Hon'ble NGT b) The Chief Secretary in the meeting dated 05.08.2022.

**After academic discussion, the following instructions were issued by the Municipal Commissioner-Aurangabad.**

- a. The MIDC, AITL and MPCB authorities to submit the details in respect of number of Operational Units in MIDC areas at Waluj, Shendra, Chikalhana and Bidkin.
- b. The exact demand of water, required for the Operational Units for processing purpose and drinking purpose be ascertained.
- c. The standard norms of water which is actually required for the processing purpose in MIDC shall be examined, verified and ascertained.
- d. The financial model for the purpose of the Sewage Water Treatment Plant shall be prepared.
- e. The MIDC, AITL and MPCB officers, shall personally visit and inspect each of the industrial units, and to ascertain the exact amount of water required for each of the units for processing/cleaning purpose and drinking purpose and the quality of water required by that particular unit.
- f. Plan for the installation of the distribution mechanism, of the treated water, to the industrial areas, by way of laying dedicated underground pipeline or by transportation of trucks/tankers.

- g. The estimated expenditure to be borne by the MIDC & AITL, for the purpose of the laying down of dedicated underground pipeline for transportation of the treated water in their respective areas.

The Municipal Commissioner, Aurangabad had also convened a meeting of the officials of the Municipal Corporation, MIDC, MPCB, Government Engineering College, Industries Associations and Builders Associations on dated 17.08.2022, for discussing the issues, as to what is the exact quantity of water required for the industrial units at Shendra, Waluj, MIDC and whether treated water can be used for the Food Pharma and Beverage Industries. So also the issue regarding the feasibility of use of treated water for the construction purpose was accordingly discussed.

**Action Plan for securing the compliance of the orders passed by the Hon'ble NGT Terms of Reference:-**

Accordingly, the Study Committee headed by Collector & District Magistrate is constituted as per the G.R. dated 18.08.2022, in consultation with the members of the committee have unanimously proposed the following Action Plan for securing the compliance of the order passed by the Hon'ble NGT dated 09.03.2022.

- a. The water requirement of the Waluj, MIDC area per day is 20.81 MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23 MLD. Out of the 1830 existing industrial units in Waluj MIDC area, 19 Pharmaceutical, Beverage Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Whereas out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaceutical, Beverage and Food Industrial Units cannot use the treated water for manufacturing, process and drinking purpose.
- b. The Food, Pharmaceutical and the Beverage industries are thus, required to be exempted from the policy of the promotion of the use of treated water for manufacturing and processing purposes.
- c. The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi, Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated underground pipeline network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and processing purpose that can be safely used for the agricultural

lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.

- d.** The work of the laying of the underground pipeline network for the transportation of the treated water from the treatment plants to the industrial units is required to be undertaken by the MIDC & AITL authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & AITL authorities., Tertiary treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River.
- e.** The industrial units operational in the MIDC & AITL areas are required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers etc.
- f.** The industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.
- g.** The Builders Association functional in Aurangabad Corporation Limits and the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.
- h.** For the purpose of transportation of the treated water on the construction sites, the said water is required to be transported through tankers, having significant color codes.

The preventive steps are also required to be initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.

- i.** Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on

the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.

- j.** The exact quantity of water required by each of the industrial units functional and operation in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities. The requisite quantity of treated water required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.
- k.** The work of the laying down of the dedicated underground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.
- l.** The requisite norms and the chemical composition of the quality of water required by each of the industrial units, (excluding the Food, Pharma and Brewage industrial use) is required to be studied and determined accordingly those units who required the treated water as per the chemical composition of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated underground pipeline network.

Estimated 30 % treated water can be safely reuse and utilized for the manufacturing and processing purpose in the industries.

- m.** Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses, Garbage Processing Industries, Safari Park etc. A detailed feasibility report in respect of the use of treated water in the Industrial Areas is required to be prepared by the MIDC authorities.
- n.** The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.
- o.** To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water for Non-drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.

- p.** The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing a consultant for preparation and submission of DPR.
- q.** A pre- Feasibility Report on usage of treated sewage from Aurangabad Municipal Corporations STPs for non-potable purposes in MIDC Industrial Area has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad in the office of the Collector & District Magistrate, Aurangabad. (Copy Enclosed)
- r.** After the preparation and submission of the DPR, finally the policy decision is required to be taken by the State Government for framing the requisite rules ,for the use of the treated water for Non-drinking purposes by the Industrial Units, Builders, Developers, Group Housing Societies, Slaughter Houses (excluding the Food Pharma and Breweraage industries) and for that purpose if required necessary amendments in the provisions of Maharashtra Regional and Town Planning Act 1966, Unified Development Control and Promotion Regulations for Maharashtra State, Building Regulation Act and Maharashtra Municipal Corporations Act, 1949 may be carried out for achieving the purpose.

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